

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s).14989/2023

[Arising out of impugned final judgment and order dated 25-05-2023 in AUS37AACA No.433/2023 passed by the High Court of Judicature at Allahabad]

UNION OF INDIA & ORS.

PETITIONER(S)

VERSUS

LARSEN AND TUBRO LIMITED (L AND T)

RESPONDENT(S)

[PART-HEARD BY : HON'BLE SANJAY KAROL AND HON'BLE VIPUL M. PANCHOLI, JJ.]

Date : 03-12-2025 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KAROL
HON'BLE MR. JUSTICE VIPUL M. PANCHOLI

For Petitioner(s) :

Mrs. Aishwarya Bhati, A.S.G. (Not present)
Ms. Manisha Chava, Adv.
Ms. Shagun Thakur, Adv.
Ms. Mehak Sandhu, Adv.
Mr. Annirudh Sharma Ii, Adv.
Mr. Digvijay Dam, Adv.
Mrs. Ruchi Kohli, Adv.
Mr. Raman Yadav, Adv.
Mr. Sachin Sharma, Adv.
Mr. Amrish Kumar, AOR

For Respondent(s) :Mr. Amitesh Chandra Mishra, Adv.

Mr. Pankaj Singh, Adv.
Ms. Vishakha Jha, Adv.
Ms. Jishya Pandey, Adv.
M/S. Acm Legal, AOR

Upon hearing the counsel the Court made the following
O R D E R

1. We have heard learned counsel appearing for the respective parties.
2. Arguments concluded.

3. Reserved for judgment/order.

4. Parties have handed over their written submissions. They may file fresh written submissions, if so required, within a period of one week from today. The submissions handed over in the Court shall also be filed in the Registry.

(D. NAVEEN)
COURT MASTER (SH)

(ANU BHALLA)
COURT MASTER (NSH)